

**Present: Smti Prarthana Neog, Judicial Magistrate First Class,
Dibrugarh**

P.R. Case No. 1536/2022

05.07.2022

ORDER-SHEET

Today the case has been fixed for appearance.

Accused person SRI BIKASH PANIKA has appeared and he has filed a petition bearing no. 1703/2022, thereby praying to remain on previous bail.

Perused the Case Record along with the Case Diary.
Heard both sides.

The instant case was charge-sheeted u/s 302, IPC, against the accused person and cognizance was taken accordingly.

Copy is found ready and furnished to the accused person in compliance to section 207 Cr.P.C.

As the offence u/s 302, IPC alleged against the accused is exclusively triable by the Court of Sessions, hence, the case is hereby committed to the Court of Hon'ble Sessions Judge, Dibrugarh.

Also, considering the fact that the accused person SRI BIKASH PANIKA is already on court bail and the bail papers are available with the case record, the prayer made in the above petition is accepted. As such, the accused person above named is allowed to remain on previous bail till the next date fixed.

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Bench Assistant is directed to transmit the Case Record along with the Case Diary to the Court of Hon'ble Session Judge.

The learned Public Prosecutor is to be informed accordingly.

The accused person is directed to appear before the Hon'ble Court of Sessions Judge, Dibrugarh on the next dated fixed along with their bailor.

Fixing **18.07.2022** for **appearance before the Hon'ble Court of Sessions Judge, Dibrugarh.**


Judicial Magistrate 1st Class
Dibrugarh

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